

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 91 of 2019

In the matter of:

M. Chandra Sekhar Rao & Ors.

....Appellants

Vs.

MPR Refractories Ltd. & Ors.

...Respondents

Present

For Appellants: Mr. Arpit Shukla and Mr Asad Hussain, Advocates

For Respondents: Mr Anshuman Sharma, Advocate for R1 R2 and R5

ORDER

(Virtual Mode)

22.02.2021: Hon'ble Supreme Court vide order dated 9th February, 2021 in Civil Appeal No.4471/2019, while disposing of the appeal, sent the matter back to this Appellate Tribunal and directed that the matter be decided on merits within a period of eight weeks from today.

Learned counsel for the appellant submits that during the pendency of the appeal, Appellant No.2 and Respondent No.2 have passed away, therefore, he may be permitted to file appropriate application for bringing legal heirs on record. He is directed to do so within a week.

Learned counsel for the Respondent submits that he has already filed the reply affidavit, however, he may be permitted to file additional reply affidavit. He is allowed to file the same within a week.

List the matter on **4th March, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

Bm/Kam